

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3232
ANSWERED ON:05.08.2002
REHABILITATION OF ADVASIS OF MANN DAM PROJECT
SURESH KURUP

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government have given clearance for the Mann Dam Project on the mandatory condition that the affected Adivasis must be resettled on non-forest agricultural land;
- (b) if so, whether the oustees of Mann project have been offered inadequate cash compensation instead of agricultural land;
- (c) if so, whether the Government are aware of the reported forcible evictions of Adivasis from the site; and
- (d) if so, the action taken by the Government in this regard ?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (SHRI T. R. BAALU)

(a) & (b) Man river project was accorded environmental clearance subject to certain conditions. One of the conditions was that 'Master plan should be prepared for the rehabilitation of the oustees taking care that the project colonies are located outside forest area'. The master plan for rehabilitation of oustees has been prepared based on rehabilitation policy announced by the Government of Madhya Pradesh in September, 1989.

(c) & (d) The Ministry is not aware of any forcible eviction of adivasis from the site.